



#1, #2 & #3

% 13.10.2011

Present: Mr. Sanjeev Sabharwal, Advocate for the Appellant.
Ms. Madhavi Swaroop, Advocate for the Respondents.

+ITA Nos. 1145-1147/2011

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All these appeals are against the same assessee and pertain to different periods. Out of these, in two appeals, two issues have been raised and in one appeal only one of these issues arises, which are as under:-

"In ITA No. 1145/2011

1. Whether learned ITAT erred in deleting the addition of ₹ 4,80,03,895/- made by the Assessing Officer on account of disallowing the loss on sale of repossessed assets?
2. Whether learned ITAT erred in deleting the addition of ₹ 3,15,24,257/- made by Assessing officer on account of disallowing 50% of expenses incurred on advertisement and business promotions expenses.

In ITA No. 1146/2011

1. Whether learned ITAT erred in deleting the addition of ₹ 5,00,59,438/- made by the Assessing Officer on account of disallowing the loss on sale of repossessed assets?
2. Whether learned ITAT erred in deleting the addition of ₹ 2,19,44,530/- made by Assessing officer on account of disallowing 50% of expenses incurred on advertisement and business promotions expenses.



In ITA No. 1147/2011

1. Whether learned ITAT erred in deleting the addition of ₹ 1,95,89,4655/- made by the Assessing Officer on account of disallowing the loss on sale of repossessed assets?"

In so far as the first issue is concerned it had arisen in ITA No. 583/2011. The said appeal was dismissed on 23rd May, 2011 following the judgment dated 9th November, 2010 in ITA No. 1712/2010 & 1714/2010 in the case titled as **CIT vs. Citicorp Maruti Finance Ltd.**

In so far as the second Issue is concerned that has also been decided against the Revenue in ITA No. 966/2009 in the case entitled as **CIT v. Agro Beverages** vide order dated 19th November, 2011.

Following those orders, these appeals are dismissed as no question of law arises.


ACTING CHIEF JUSTICE


SIDDHARTH MRIDUL, J.

OCTOBER 13, 2011

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